

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 1319/2026

SANJEEV KUMAR @ MUNMUN

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 07-08-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Talha Abdul Rahman, AOR
Mr. Sudhanshu Tewari, Adv.
Mr. Faizan Ahmed, Adv.

For Respondent(s) : Ms. Sakshi Kakkar, AOR

Mr. Divya Prakash Arya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented by the Ld. Counsel. Only memo of appearance has been filed. Vakalatnama be filed, as per rules. Opportunity to file reply has already been declined.

As per office report, digital version of the original records from the High Court as well as the Trial Court has been received and the same has been forwarded to the Ld. counsels for the parties via email.

Registry to process the matter for listing before the Hon'ble Court, as per rules.

Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.

APOORV SINGH
Registrar

DS